

(P.S.)

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

O.A.No. 445/92

G.K.Nagchandi

Applicant

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

This is yet another innings. The applicant was transferred from Lucknow to Madras and he approached the Tribunal praying that he be transferred to Bhopal. We, in O.A.No. 290/90 filed earlier, directed the respondents to dispose of the representation of the applicant taking into account all the facts, if possible, after giving an opportunity of personal hearing and the transfer order was stayed till decision of the representation. We notice that without giving personal hearing, the application/representation of the applicant has been disposed of and the applicant has been transferred to Delhi alongwith post. The learned counsel for the applicant contended that the observations made by this Tribunal have been given a go by while passing the order to transfer the applicant to Delhi alongwith post.

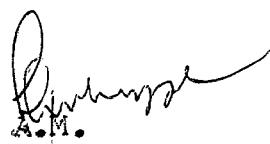
2. On behalf of the respondents it was contended that

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the applicant's grievance was taken into consideration and contended that the department is a small department and the post of Administrative Officer is not available everywhere.

The applicant has been transferred to Delhi and the transfer orders have been passed in exigencies of service. The applicant may be given a chance and it is expected that the respondents will consider that the applicant <sup>above</sup> is posted nearer to Bhopal. But for the observations the application is rejected. No order as to costs.

  
A.M.

  
V.C.

Shakeel/-

Lucknow: Dated 9.12.92.